

In the Central Administrative Tribunal, Jaipur Bench,
Jaipur.

Date of Order 20.4.93.

T.A. NO. 2150/86.

Mosariya Lal

...Applicant.

Mr. S.C. Purohit

...Counsel for Applicant.

V.

J.O.I. & Anr.

...Respondents.

Mr. R.N. Soral

...Counsel for Respondents.

CORAM:

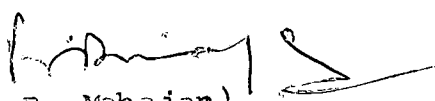
Hon'ble Mr. Justice D.L. Mehta, Vice Chairman


Hon'ble Mr. B.B. Mahajan, Adm. Member.

Per Hon'ble Mr. Justice D.L. Mehta:

Applicant filed a suit in the court of learned Munsif, North, Kota, and prayed for the grant of temporary injunction by filing an application under Order 39 Rules 1 and 2 C.P.C. The application for the grant of temporary injunction was rejected vide order dated 23.4.85. Applicant preferred an appeal against the order of rejection of temporary injunction. He has already been reverted long back.

2. The appeal does not survive and is dismissed accordingly
No order as to costs.


(B.B. Mahajan)
A.M.


(D.L. Mehta)
V.C.